GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1734 ANSWERED ON:07.03.2011 AMENDMENT TO DISABILITIES ACT, 1995 Ponnam Shri Prabhakar;Tandon Annu

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is considering amendments to the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995;

(b) if so, the details thereof;

(c) whether the Government is revising the list of disabilities with complete definitions of these disabilities;

(d) if so, the details thereof; and

(e) the details of feedback received from Non Governmental Organisations and foreign countries in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRID. NAPOLEON)

(a) to (e) Ministry has constituted a Committee comprising of experts in disability Sector, representatives of the stakeholders including State Governments, Central Ministries/ Civil Society organizations etc. to study the suggestions and comments/views on the proposed amendments to the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 received from several Ministries, State Governments and UT Administrations, Non-Government Organizations (NGOs), etc. and to draft a new legislation for persons with disabilities. The suggestion/comments/views on various issues relating to amendment to the Act received in the Ministry from several sources including Non-Governmental Organizations have been forwarded to the Committee for deliberation/consideration. The Committee in its 4th Meeting held from 29th Sept. to 1st October, 2010 invited selected Civil Society's Organizations for consultation. Presently, the Committee is holding State level Consultations in different locations of the country and deliberating on various issues relating to new legislation.